

NO
Contempt

B

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A.No. 46/1992

in

O.A. No. 387/92

~~Tax No.~~

DATE OF DECISION 9.2.1993

Karuppan Mannagati & Ors. Petitioners

Mr. Y.V. Shah, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. N.S. Shevde, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan, Vice Chairman.

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

Karuppan Mannagati & Ors. Applicants.

V/s.

Union of India & Ors. Respondents.

ORAL ORDER

C.A.No. 46/1992

in

O.A.No. 387/92

Date: 9.2.1993.

Per: Hon'ble Mr.N.V. Krishnan, Vice Chairman.

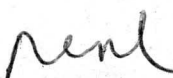
Shri Y.V.Shah for the applicants. Mr.N.S.


Shevde for the respondents.

2. We have already mentioned on 3.12.92 that we have grave doubts whether this contempt application can survive in respect of the interim order when that interim order itself has been vacated.

3. We have heard the parties.

4. We see no merit in this contempt application in the changed circumstances and it is closed. Notice issued to the respondents is discharged.


(R.C.Bhatt)
Member (J)


9.2.93
(N.V.Krishnan)
Vice Chairman

vtc.